

FORM NO. 4
(See Rule 42)

GAH37298(PB)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 771

OF 1998

Applicant(s) Wahid Ullah & Ors.

Respondent(s) Union of India & Ors.

Advocate for Applicant(s)

Mr. B.K. Sharma,
Mr. M. Chanda &
Mr. S. Sharma

Advocate for Respondent(s)

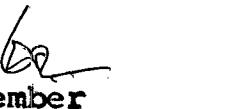
Mr. G. Sharma,
Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IFOB No C.29565 Dated 28.1.98 b/s/ Sharma b/s/ Registrar 28/5/98	29.5.98	Heard Mr B.K. Sharma, learned counsel for the applicants. The application is admitted. Issue usual notice. Mr B.K. Sharma submits that this is a covered case and therefore he prays that no recovery may be made in respect of SDA. Mr G. Sharma, learned Addl. C.G.S.C. submits that he has no instruction in this matter and therefore he prays for two weeks time. Prayer allowed. Let this matter be listed on 12.6.98 for consideration of the interim order. However, till then no recovery of SDA shall be made.
Replies 3 copies have been filed.		

nkm
jrs
116/98


Vice-Chairman

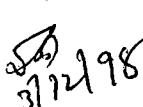
(2)

Notes of the Registry	Date	Order of the Tribunal
<u>2.6.98</u> Service of Notice received and issued to the respondents by Regd/ Post vide D. No.1496-92 Df. 2.6.98. For Service Reports are still awaiting.	12.6.98 nkm pg 15/b	Let this matter be placed before the Hon'ble Administrative Member to take up the case on 17.6.98. The interim order shall continue till then.  Vice-Chairman
<u>Ref: Order dated 17.6.98.</u> In connection with O.A. Nos. 194/96, 195/96 and 23/97 of Shri K.M. Rabha, S.K. Das and Sahjahan Ali, this Registry received the order of the Hon'ble Chairman to transfer the matters to the Principal Bench vide Flags 'A', 'B', & 'C'. With reference to the Court's order dated 11.11.97 passed by the Hon'ble Chairman in IT 227/ 97 in O.A. 2167/97 (Flag 'D') is also put up for kind perusal.  S.O.(J) Registrar	17.6.98 pg 15/b	Mr S.Sarma for the applicant and Mr G.Sarma, learned Addl.C.G.S.C for the respondents are present. Perhaps there is a standing order regarding jurisdiction of Original Applications filed by the employees of the Benches of the Central Administrative Tribunal to the effect that all such cases should be heard in the Principal Bench. The Registry is directed to verify and take action accordingly. List on 24.6.98 for order.  Member
<u>Service Reports are still awaiting.</u>  Member	24.6.98 (4) pg 15/b	Mr S.Sarma, learned counsel for the applicants and Mr G.Sarma, learned Addl.C.G.S.C for the respondents are present. Seen office note. In view of the same the Registry may place the matter before the Hon'ble Vice-Chairman.
	pg 15/b	

Notes of the Registry	Date	Order of the Tribunal
Ref: Order dated 24-6-98 at page 2. The order of the Hon'ble Member(A) is placed before the Hon'ble Vice-Chairman for kind orders. <i>S.O.(U)</i>	3-7-98	<p>Sharma Mr. B.K. learned counsel appearing on behalf of the applicants submits that applicant Nos. 1 & 4 do not want to press the petition. Mr. G. Sarma, learned Addl. C.G.S.C. has no objection against the prayer made by the learned counsel for the applicants. Accordingly, the names of the applicants No. 1 & 4 are struck off.</p> <p>This case relates to the employees of this Tribunal. As per the Circular of the Principal Bench, this type of matter is to be heard by the Principal Bench. Registrar of this Tribunal is directed to take immediate steps for transfer of the case. Parties are directed to appear before the Principal Bench of the Tribunal on 25th August 1998.</p>
<i>9.7.98</i> Copy of order add. 3.7.98 furnished to Mr. Khidullah, Ab. J. Aham, and S.O(E) on 9.7.98.		<i>S. S.</i> Vice-Chairman
<i>Bar</i>	1m	
<i>21.7.98</i>	4/8/98	
Application Submitted by Shri N.K. Mazumdar applicant NO. 3 for withdrawing his name from the case at page 'E'	4.12.98	<p>Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman</p> <p>Two weeks time allowed for filing of rejoinder on the prayer of Mr S. Sarma, learned counsel for the applicant. Fix it on 8.1.1999.</p>
<i>21/7/98.</i>	nkm	<i>S. S.</i> Vice-Chairman
<i>21/7/98.</i>	7/12/98	
<i>Fix before 25/8/98</i>	8-1-99	<p>Case is ready for hearing. List for hearing on 12-3-99.</p>
<i>24/8</i>	1m	<i>S. S.</i> Vice-Chairman
<i>The case came up for hearing CAT Guwahati Bench in Principal Bench for hearing</i>		
<i>15/8/98</i>		

O.A. 111/98

(A)

Notes of the Registry	Date	Order of the Tribunal
Counter Reply filed on behalf of the respondents 1-3 at p. 19-31 25/11/98	29.1.99	Present: Hon'ble Mr Justice D.N. Baruah Vice-Chairman This application has been placed today at the instance of Mr S. Sarma, learned counsel for the applicant. Mr Sarma submits that he wants to withdraw the application. Mr B.C. Pathak, learned Addl. C.G.S.C. has no objection. Accordingly the application is dismissed on withdrawal.  Vice-Chairman
Received in counter reply on 25.11.98. Same Ref: No. 9294/J-1 dated 11.11.98. The above case bearing No. O.A. 1372/98 (P.B.)-Shri J.N. Sharma -Vs- U.O.I. & ors received back by the registry from the Principal Bench, New Delhi at Flag 'X' for hearing and disposal at Guwanati Bench, Laid for kind perusal and necessary orders.	nkm 11/12/99	
 Registrar	 S.C. (J)	
<u>3-12-98</u> Counter Reply has been filed by R.No 1-3.  31/12/98		
<u>7-1-99</u> 1) Counter Reply has been filed on 1-3. 2) Rejoinder has not been filed.		
<u>22.1.99</u> Mr. B.C. Pathak, Addl. C.G.S.C. has filed Memo of Appearance and made D.N.O.T. ADM 383 to 387 d. 5.2.99.		